

Department of Atomic energy because this Atomic Energy Regulatory Board is under them. Let all those people who have been callous and negligent come out with a statement as to what they are going to do in future not only about this in particular but also in general about this kind of things in all the hospitals.

MR. DEPUTY-SPEAKER : Next speaker is Shri Ram Vilas Paswan. We have got five minutes. Four more Members have given notice. It is up to us to accommodate them. Literally it comes to 1 O'clock and the Zero Hour comes to an end.

[Translation]

SHRI RAM VILAS PASWAN : Mr. Deputy Speaker, Sir, I will conclude within two minutes. First of all, my submission through you is that the problems of the Scheduled Caste are very complicated. The person who is in the list of Scheduled Caste in a State, when he shifts to another State, he is not given the status of a Scheduled Caste. Therefore, my foremost submission to the Government is that the one who belongs to Scheduled Caste should be given the status of Scheduled Caste when he shifts to any part of the country.

Sir, my second question is about the Dalit Christians I had made a submission to you that their problem is serious. Those who adopted Sikhism and Budhism from the Scheduled Caste have been given the reservation but the problem of the Dalit Christians is a major one, specially in the Southern States. They have been continuously demanding and the people are sitting thereon indefinite hunger strike. People from each party go there and assure them but even then the Government is not thinking over it seriously. This matter is concerned with the Home Ministry and the hon. Minister of Parliamentary Affairs is present here. I urge upon the Government that the Dalit Christians should also be given the status of the Scheduled Caste so that they can make progress socially, economically and educationally. This is the only issue which I wanted to bring in your notice.

[English]

*SHRI HARADHAN ROY (Asansol) : Hon'ble Deputy Speaker, Sir, I am going to speak in Bengali. In my constituency, there are many coal mines of the Government of India. Even though they have their own Security Force. CISF men have been deployed in these mines. Unfortunately, the CRPF instead of protecting the Company property have been terrorizing the inhabitants of the area. They have been indulging in looting the property, lathi charging and misbehaving with women folk. On 28th last of this month, at about

* Translation of the speech originally delivered in Bengali.

8.30 in the night, they were driving two buses on the small pedestrian road from the village of Dahuka to Haripur colliery under padaveswar P.S. They were driving with great speed on the road which was not a public or a metal road. Since they were driving very fast, it was risky and dangerous for the inhabitants. So the people asked them to take some other road and not to drive on that narrow path. But they did not listen to their plea and started misbehaving. The Pradhan was sent for. Even while the talk continued, they started beating indiscriminately the Pradhan and the people.

MR. DEPUTY SPEAKER : Mr. Haradhan Roy, you are speaking in Bengali. Have you given notice or spoken to and informed the Translator?

*SHRI HARADHAN ROY : No, Sir. Is there no translation in English?

MR. DEPUTY SPEAKER : Then speak the rest in English.

*SHRI HARADHAN ROY : No Sir. The translation is coming.

MR. DEPUTY SPEAKER : Yes, Now it seems the translation in English is coming. Please continue

*SHRI HARADHAN ROY : Thank you, Sir. The CISF started beating and manhandling the people. Information was sent to the Police Station. After receiving the information, the Police arrived and started shifting the injured to the Hospital. The CISF men left after half an hour that is 9 O'clock and returned at about 11 O'clock in two buses and five jeeps. So, Sir, they indulged in beating again the people indiscriminately for half an hour. More than 10 people were injured. It is only after the area MLA Shri Lakhan Bagdi's arrival that peace was restored after negotiation. But it is a matter of regret that this type of incidence is recurring almost daily. Sir, I urge upon the Government to take stern action against these unruly people and demand that the CISF must be called back immediately so that peace prevails in the area. Before concluding, I thank you for giving me an opportunity to speak.

[Translation]

SHRI DEVENDRA PRASAD YADAV (Jhanjharpur) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government through you towards an important issue of public interest. Due to the negligence of the Central Government, 710 MW, Koyalkaro hydro electricity project in Bihar has been lying pending for the last 16 years, while it can play a vital role in the all round development of this tribal area.

13.00 hrs.

The initial cost of this project was Rs. 110 crore and it was handed over in 1978 by the Government of Bihar to the Central Government. At that time there was

* Translation of the speech originally delivered in Bengali.

the problem of rehabilitation and the land could not be acquired but now the court and the Government of Bihar have reached a decision and everything has been settled down. Now the Central Government has handed it over to the National Electricity Corporation after sanctioning its revised cost of rupees 1338 crore. Out of it Rupees 10 crore was given for acquiring land in 1993 which was taken back in 1994. During 1993-94, rupees 20 crore was earmarked for the acquisition of land but today this amount is not available and on account of it the work of land acquisition is lying pending still. I have met the Minister of Energy of Bihar and the hon. Prime Minister also and have submitted that the Government is delaying it knowingly. It will generate 710 MW electricity. I urge upon the Government through you that the Government should take up this issue seriously. This project has been lying pending for 16 years.

[English]

MR. DEPUTY SPEAKER : Two more Members, Shri Chetan Chauhan and Shri Ramashray Prasad Singh, are to speak. Please do not deny them the opportunity to speak. Kindly resume your seats.

(Interruptions)

MR. DEPUTY SPEAKER : It is already one o' clock. We will now take up the next item on the Agenda-Papers to be laid on the Table.

13.02 hrs.

[English]

PAPERS LAID ON THE TABLE

Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1995

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : I beg to lay on the Table a copy of the Railway Passengers (Cancellation of Tickets and Refund of Fares) Amendment Rules, 1995 (Hindi and English versions) published in Notification No. G.S.R. 295(E) in Gazette of India dated the 29th March, 1995, under section 199 of the Railways Act, 1989.

[Placed in Library. See No. LT-7461/95]

Notifications under Essential Commodities Act, 1955

THE MINISTER OF FOOD (SHRI AJIT SINGH) : I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955

- (i) S.O. 214(E) published in Gazette of India dated the 21st March, 1995 rescinding the Gur (Control) Order, 1994.
- (ii) The Sugar (Price Determination for 1994-95 Production) Amendment Order, 1995 published in Notification No. G.S.R. 271(E)/Ess. Com./Sugar in Gazette of India dated the 16th March, 1995.
- (iii) G.S.R. 274(E)/Ess. Com./Sugar published in Gazette of India dated the 20th March, 1995 making certain amendments with effect from the 1st April, 1995, in the earlier Order published in Notification No. G.S.R. 442(E)/Ess. Com./Sugar dated the 9th May, 1994.
- (iv) G.S.R. 338(E) published in Gazette of India dated the 7th April, 1995 directing that no recognised dealer shall hold any stock of vacuum pan sugar or Khandsari for a period exceeding fifteen days from the date of receipt of such stock.

[Placed in Library. See No. LT-7462/95]

Annual Report and Review of the Working on Padmaja Naidu Himalayan Zoological Park, Darjeeling for 1992-93 and Statement Showing Reasons for Delay in Laying These Papers.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : On behalf of Shri Kamal Nath, I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Padmaja Naidu Himalayan Zoological Park, Darjeeling for the year 1992-93, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Padmaja Naidu Himalayan Zoological Park, Darjeeling, for the year 1992-93.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) above.

[Placed in Library See. No. LT-7463/95]

Annual Report, Annual Accounts and Review on the working of National Federation of Urban Cooperative Banks and Credit Societies, New Delhi for 1993-94 and Statement showing reasons for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ARVIND NETAM) : I beg to lay on the Table :

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National